



भारतीय बीमा विनियामक और विकास प्राधिकरण
INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY OF INDIA

Title:Motor Third Party insurance cover

Reference No.:

Date:16/03/2006

Regional Transport Authorities, Transporters and members of the insuring public have brought to the attention of the Authority instances of refusal of motor insurance by general insurance companies

Members of the public are informed that the Authority has on several occasions instructed all General Insurers that Motor Third Party insurance cover cannot be refused. Motor Third Party Insurance cover is a mandatory requirement under Section 146 of the MV Act 1988 and cannot be denied by any insurer.

Members of the public may bring to the notice of the Authority any refusal of Motor Third Party insurance(s), of vehicles used by them, by general insurers along with evidence thereof so that the Authority can take necessary action in this regard.

/SD./
(C. S. Rao)
Chairman